

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 48 of 2013 &  
IA-72 of 2013**

**Dated : 16<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Paschim Gujarat Vij Co. Ltd. .... Appellant(s)**

**Versus**

**Gujarat Electricity Regulatory  
Commission & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri**

**Counsel for the Respondent(s) : Mr. P.S. Bhullar for R-2  
Mr. Kumar Mihir for R-6 & R-7**

**ORDER**

The learned counsel for the Appellant has filed the written notes and argued the matter in detail.

The learned counsel for the Respondent No.6 supporting the learned counsel for the Appellant submits that the impugned Order is not valid.

The learned counsel appearing for Respondent No.2 is directed to file the reply Written Notes and then argue the matter.

Post the matter for further hearing on **03.10.2013.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**